

HIGH COURT OF BOMBAY

C I R C U L A R

It is hereby informed to the **Advocates / Litigants / Parties-in-person** at the **Principal Seat at Bombay** and its benches at **Nagpur, Aurangabad and High Court of Bombay at Goa** that the High Court of Bombay is migrating to **E-filing Module 3.0 within a week or so** in order to ease e-filing of the cases.

In order to create awareness of basic procedure to be adopted at the time of e-filing through **e-filing Module 3.0, in addition to physical training sessions for the Advocates, which would be conducted shortly**, the Advocates, litigants and parties appearing in person are requested to go through the video tutorial of **e-filing Module 3.0 made available by the Hon'ble e-Committee, Supreme Court of India**. e-Filing 3.0 module is designed and developed by the Hon'ble e-Committee, Supreme Court of India and is being adopted at Bombay High Court.

The video tutorial is published by the Hon'ble e-Committee and is made available on the public platform. The links are shared herewith: -

https://youtube.com/playlist?list=PL8E_yW0GJOLKJVG1Kxy_kvZzuPK29n_Kc&si=u-VaHon7v-KK4Z7N

<https://filing.ecourts.gov.in/pdedev/>

The Central Project Co-ordinator will schedule physical training sessions **very shortly** for the Advocates, before which it is desired that all the stakeholders to go through videos beforehand. The issues, if any, will be resolved during the physical training sessions. The Physical training sessions will be arranged at the Principal Seat at Bombay as well as its Benches at Nagpur and Aurangabad and High Court of Bombay at Goa.

Dated: 24th July 2024

By Order

sd/-

Registrar (Judicial-I)
High Court, Appellate Side

sd/-

Prothonotary and Sr. Master
High Court, Original Side.